BILL NO. 04 OF 2023

THE DELHI APPROPRIATION (No. 3) BILL, 2023

(As introduced in the Legislative Assembly of the National Capital Territory of Delhi on 27 March, 2023)

RAJ KUMAR
Secretary
Delhi Legislative Assembly
Old Secretariat, Delhi-110054

THE DELHI APPROPRIATION (No. 3) BILL, 2023

KAILASH GAHLOT
Minister of Law, Justice & Legislative Affairs,
Transport, AR and IT, Finance
Govt. of NCT of Delhi

DVS

BILL No. 04 OF 2023

THE DELHI APPROPRIATION (No. 3) BILL, 2023

A

BILL

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for the services in respect of the financial year 2023-2024.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Seventy-forth Year of the Republic of India as follows:-

Short title.

1. This Act may be called the Delhi Appropriation (No. 3) Act, 2023.

Issue of ₹78927,80,00,000/- from and out of the Consolidated Fund of the National Capital Territory of Delhi for the financial year 2023-2024.

2. From and out of the Consolidated Fund of the National Capital Territory of Delhi, there may be paid and applied further sums not exceeding those specified in column (5) of the Schedule, amounting in the aggregate to the sum of **Rupees seventy eight thousand nine hundred twenty seven crore eighty lakh only** towards defraying the several charges which will come in the course of payment during the financial year 2023-2024 in respect of the services specified in column (2) of the Schedule.

Appropriation.

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

KAILASH GAHLOT
Minister of Law, Justice & Legislative Affairs, Transport, AR and IT, Finance
Govt. of NCT of Delhi

DVS

THE SCHEDULE

(See sections 2 and 3)

(₹ In thousand)

SUMS NOT EXCEEDING

Demand No.	Services and Purposes		Voted by the Legislative Assembly	Charged on the Consolidated Fund	Total
I	II		III	IV	V
1	Legislative Assembly	Revenue	602050	15500	617550
		Capital	275550	0	275550
2	General Administration	Revenue	11517950	294500	11812450
		Capital	143150	27600	170750
3	Administration of Justice	Revenue	18709000	5445130	24154130
		Capital	1657870	0	1657870
4	Finance	Revenue	3846317	0	3846317
		Capital	5739283	0	5739283
5	Home	Revenue	10745470	6500	10751970
		Capital	2729630	0	2729630
6	Education	Revenue	154001800	5200	154007000
		Capital	5217600	0	5217600
7	Medical and Public Health	Revenue	75455582	77725	75533307
		Capital	2352193	0	2352193
8	Social Welfare	Revenue	92571400	600	92572000
		Capital	17617500	0	17617500
9	Industries	Revenue	5053400	300	5053700
		Capital	84900	0	84900
10	Development	Revenue	38483977	2145	38486122
		Capital	5888478	500	5888978
11	Urban Development and Public Works	Revenue	123302913	400	123303313
		Capital	125516787	500000	126016787
12	Loans	Capital	13000	0	13000
13	Pensions	Revenue	30000	0	30000
15	Public Debt	Revenue	0	30943200	30943200
		Capital	0	50402900	50402900
	Total		**701555800**	**87722200**	**789278000**

KAILASH GAHLOT
Minister of Law, Justice & Legislative Affairs, Transport, AR and IT, Finance
Govt. of NCT of Delhi

DVS

STATEMENT OF OBJECTS AND REASONS

The Delhi Appropriation (No 3) Bill, 2023 is introduced in pursuance of sub-section (1) of section 29 of the Government of National Capital Territory of Delhi Act,1991 (1 of 1992) to provide for the appropriation out of the Consolidated Fund of the National Capital Territory of Delhi, of the moneys required to meet the expenditure charged on the Consolidated Fund and the grants voted by the Legislative Assembly for the expenditure of Government of National Capital Territory of Delhi for the financial year 2023-2024.

This bill seeks to achieve the above objectives.

(Kailash Gahlot)
Finance Minister
KAILASH GAHLOT
Minister of Law, Justice & Legislative Affairs, Transport, AR and IT, Finance
Govt. of NCT of Delhi

Delhi
____ March, 2023

DVS

MEMORANDUM REGARDING DELEGATED LEGISLATION

The Delhi Appropriation (No. 3) Bill, 2023 does not seek to confer any additional power of legislation on any subordinate functionaries.

KAILASH GAHLOT
Minister of Law, Justice & Legislative Affairs, Transport, AR and IT, Finance
Govt. of NCT of Delhi

DVS

2023 का विधेयक संख्या 04

दिल्ली विनियोग (संख्या 03) विधेयक, 2023

(जैसाकि राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा में
दिनांक 27 मार्च, 2023 को पुरःस्थापित किया गया)

राज कुमार
सचिव
दिल्ली विधान सभा
पुराना सचिवालय, दिल्ली-110054

दिल्ली विनियोग (संख्या 3) विधेयक, 2023

KAILASH GAHLOT
Minister of Law, Justice & Legislative Affairs,
Transport, AR and IT, Finance
Govt. of NCT of Delhi

DVS

2023 की विधेयक संख्या 04

दिल्ली विनियोग (संख्या 3) विधेयक, 2023

वर्ष 2023–2024 से संबंधित कार्यों के लिए राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि से भुगतान प्राधिकृत करने तथा कुछ और राशि का विनियोजन करने के लिए एक विधेयक

भारत गणराज्य के चौहत्तरवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो :–

संक्षिप्त शीर्षक

1. इस अधिनियम का संक्षिप्त नाम दिल्ली विनियोग (संख्या 3) अधिनियम 2023 है।

₹78927,80,00,000/– का वर्ष 2023–2024 में राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त

2. राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त राशि जो अनुसूची के कालम (5) में विनिर्दिष्ट से अधिक नहीं, जो कुछ प्रभारों की अदायगी के लिए **अठहत्तर हज़ार नौ सौ सत्ताइस करोड़ अस्सी लाख रुपयों** की कुल राशि के बराबर है, जो अनुसूची के कालम (2) में विनिर्दिष्ट कार्यो के सम्बन्ध में वर्ष 2023–2024 की अवधि के दौरान भुगतान के रूप में प्रयुक्त होंगी।

विनियोजन

3. इस अधिनियम द्वारा राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार की संचित निधि में से प्रदत्त और प्रयुक्त किए जाने के लिए प्राधिकृत राशि उक्त अवधि के सम्बन्ध में अनुसूची में उल्लिखित कार्यों और उद्देश्यों के लिए विनियोजित की जायेगी।

KAILASH GAHLOT
Minister of Law, Justice & Legislative Affairs, Finance
Transport, AR and IT
Govt. of NCT of Delhi

DVS

अनुसूची

(धारा 2 और धारा 3 देखिए)

(₹ हजार में)

निम्नलिखित से अनाधिक राशियाँ

अनुदान संख्या	सेवाएं और प्रयोजन		विधान सभा द्वारा अनुदत्त	संचित निधि पर भारित	योग
I	II		III	IV	V
1	विधान मंडल	राजस्व	602050	15500	617550
		पूँजी	275550	0	275550
2	सामान्य प्रशासन	राजस्व	11517950	294500	11812450
		पूँजी	143150	27600	170750
3	न्याय प्रशासन	राजस्व	18709000	5445130	24154130
		पूँजी	1657870	0	1657870
4	वित्त	राजस्व	3846317	0	3846317
		पूँजी	5739283	0	5739283
5	गृह	राजस्व	10745470	6500	10751970
		पूँजी	2729630	0	2729630
6	शिक्षा	राजस्व	154001800	5200	154007000
		पूँजी	5217600	0	5217600
7	चिकित्सा एवं जन स्वास्थ्य	राजस्व	75455582	77725	75533307
		पूँजी	2352193	0	2352193
8	समाज कल्याण	राजस्व	92571400	600	92572000
		पूँजी	17617500	0	17617500
9	उद्योग	राजस्व	5053400	300	5053700
		पूँजी	84900	0	84900
10	विकास	राजस्व	38483977	2145	38486122
		पूँजी	5888478	500	5888978
11	शहरी विकास और लोक निर्माण	राजस्व	123302913	400	123303313
		पूँजी	125516787	500000	126016787
12	ऋण	पूँजी	13000	0	13000
13	पेंशन	राजस्व	30000	0	30000
15	सार्वजनिक ऋण	राजस्व	0	30943200	30943200
		पूँजी	0	50402900	50402900
	योग		701555800	87722200	789278000

KAILASH GAHLOT
Minister of Law, Justice & Legislative Affairs, Transport, AR and IT, Finance
Govt. of NCT of Delhi

DVS

उद्देश्यों और कारणों का विवरण

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार अधिनियम, 1991 (1992 का 1) की धारा 29 की उपधारा (1) में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा पारित राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि पर भारित व स्वीकृत व्यय को वहन करने के लिए आवश्यक धन राशि के राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि से विनियोजन की व्यवस्था के लिए दिल्ली विनियोग अधिनियम 2023, विधेयक प्रस्तुत किया जाता है।

यह विधेयक उपर्युक्त उद्देश्यों को प्राप्त करना चाहता है।

(कैलाश गहलोत)
वित्त मंत्री
KAILASH GAHLOT
Minister of Law, Justice & Legislative Affairs,
Transport, AR and IT, Finance
Govt. of NCT of Delhi

दिल्ली

.... मार्च, 2023

DVS

विधायी शक्ति प्रदान करने संबंधी ज्ञापन

दिल्ली विनियोग (संख्या 3) विधेयक, 2023 का उद्देश्य किसी अधीनस्थ अधिकारी को अतिरिक्त विधायी शक्ति प्रदान करना नहीं है।

KAILASH GAHLOT
Minister of Law, Justice & Legislative Affairs, Transport, AR and IT, Finance
Govt. of NCT of Delhi

DVS